

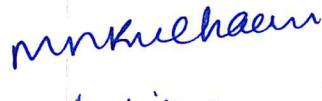
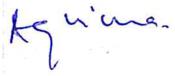
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NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
 BENGALURU BENCH, BENGALURU, HELD ON 02.11.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali
 2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 65/15	TP 78/16	For orders on Affidavit of R-1.	397 / 398	Asianet Network Pvt. Ltd. & 3 Others Vs. Kannada Prabha Publications Ltd. & 3 Others

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	M. SONIL RAJA 9884824646	Respondents & to t	
2.	Manu Kulhaani 9880769856	Petitioner	
3.	Aqmae Khan 9880769856	Petitioner	
4.	ROSTAN JACOB	RESPONDENT NO 1	
			P.T.O.

The matter is listed today for orders on the affidavit filed by the petitioner for infusion of funds into the Respondent No.1 company. Counsel for petitioners and counsels for respondents are present.

Counsel for Respondent No.1 company requested the Tribunal to atleast pass an interim order to enable the Company to meet the immediate requirement. Counsel for petitioner also requested the Tribunal to pass an interim order pending passing of final order on the affidavit.

The counsel for petitioner reported that immediately an amount of Rs.1.75 crores is needed to attend for printer which is an immediate requirement for printing of newspaper to continue. Counsel for R-2 to R-4 is also present and he has not raised any objection for passing an interim relief to the extent of Rs.1.75 crores into the Respondent No.1 company to meet its immediate requirement ^{for} ~~without~~ prejudice to its ^{been} contention on the main affidavit filed for infusion of Rs.12.32 crores and without prejudice to the contentions raised by R-2 to R-4 before Arbitrator as well the application filed under Section 8 of Arbitration and Reconciliation Act.

We are of the opinion that the Company requires an immediate infusion of funds for printing which is the newspaper publication. Therefore, we pass an interim order permitting the petitioners in the affidavit to immediately infuse a sum of Rs.1.75 crores to meet its immediate requirement.

List it on 10.11.2017. The amount now ordered to be infused is treated as a unsecured loan.

List it on 10.11.2017.



MEMBER (J)



MEMBER (T)